

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No.594 of 2020

Raju Paswan @ Anda Raju Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Rajesh Kumar, Advocate
For the Respondent : Mr. Shekhar Sinha, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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I.A. No.6477 of 2020

5/25.03.2021 Heard learned counsel for the appellant and learned counsel for the State on the interlocutory application filed by the appellant for granting bail during the pendency of the appeal.

The appellant, along with other co-accused persons, has been convicted and sentenced for the offences under Sections 147, 148, 341/149, 324/149, 326/149, 307/149 of the Indian Penal Code.

From the impugned Judgment, it is apparent that the allegation of making assault by firearm is on the other co-accused.

In the facts and circumstances of the case, we are inclined to release the appellant on bail. Accordingly, appellant Raju Paswan @ Anda Raju is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs.10,000/- (ten thousand), with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-II, East Singhbhum, Jamshedpur, in connection with S.T. No.60 of 2019.

The aforesaid interlocutory application is accordingly, allowed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)